

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :7

CP NO.(IB)449/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SPARGE ENERGY PVT. LTD V/s BENARA BEARINGS AND PISTONS LTD.

SECTION: 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR PETITIONER : MS. PRIYANKA ARORA ALONGWITH SH.
SHANTAM S. MANDHYAN, ADVS.

COUNSEL FOR RESPONDENT : SH. KARTIKEYA SARAN, SH. VARUN
SINGH, ADVS.

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The matter was taken up today through Video Conferencing.

Heard Ms. Priyanka Arora alongwith Sh. Shantam S. Mandhyan, learned counsels for the Petitioner through Video Conferencing.

However, the name of Sh. Kartikeya Saran & Sh. Varun Singh has shown in the casue list as the learned counsel Respondent but they are not online today.

It has been intimated by the learned counsel for the Petitioner that the settlement was worked out in the present matter but the Respondents are not paying the amount due inspite of the fact that they had made a statement that they would settle the matter. However, the learned counsel for the Respondents are not online today.

As prayed, put up on 8th March, 2021 before the Regular Court/ Video Conferencing.

Learned counsel for the Petitioner ^{- Shall -}~~may~~ inform the learned counsel for the Respondents about the order passed today in writing within 48 hours.

In case Respondents do not appear on the next dated fixed, appropriate orders shall be passed in accordance with law.

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Dated : 03.02.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)